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Title: Regarding the issue of Union Government acting against federal principles.

PROF. SAUGATA ROY (DUM DUM): Madam, I have given a notice for Adjournment Motion on the assault on federal structure by the Government. ...(*Interruptions*)

HON. SPEAKER: Hon. Members, I have received notices of Adjournment Motion from Prof. Saugata Roy and Shri Deepender Singh Hooda.

The notice tabled by Prof. Saugata Roy seeks to raise many issues. Under Rule 56 of the Rules of Procedure and Conduct of Business in Lok Sabha, a definite matter of Urgent Public Importance may be raised through an Adjournment Motion. Further, under Rule 58 (2), an Adjournment Motion shall not raise more than one matter on the same motion. Whatever you have written is not according to this. Therefore, the notice of Adjournment Motion from Prof. Saugata Roy is inadmissible.

The matter sought to be raised in the notice of Adjournment Motion of Shri Deepender Singh Hooda can be discussed through other opportunities. I will allow him after Question Hour and we will see to it. Therefore, I have disallowed both the notices of Adjournment Motion.

...(*Interruptions*)

11.02 hrs

At this stage, Shri Abhishek Banerjee and some other hon. Members came and stood on the floor near the Table.

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAI AH NAIDU): Hon. Members, go back to your seats during Question Hour. ...(*Interruptions*) Madam, other hon. Members are losing their opportunities of raising questions during Question Hour. ...(*Interruptions*)

अध्यक्ष जी, हर रोज सदन को डिस्टर्ब करने का कोई मतलब नहीं है।...(*व्यवधान*) यह देश के साथ अन्याय कर रहे हैं।...(*व्यवधान*) बहुत महत्वपूर्ण बिंदु है और उस पर चर्चा होना बाकी है, इसलिए हाउस को रेग्युलरली चलाने दीजिए।...(*व्यवधान*) अगर इनका हाउस चलाने का मन नहीं है, तो हम वया कर सकते हैं।...(*व्यवधान*)

शहरी विकास मंत्री, आवास और शहरी गरीबी उपशमन मंत्री तथा संसदीय कार्य मंत्री (श्री एम. वेंकैया नायडु) : मेरी आपसे यह प्रार्थना है कि यह जो प्रकृति है नाश लगाना, गालियाँ देना, क्योंकि पूरे देश में लाइव टेलिकॉस्ट चल रहा है, उसके बाद फिर बाहर जाना, इससे हम लोग वया मैसेज देना चाहते हैं? मैं एक विशेष बात कहना चाहता हूँ कि शारदा स्कैम के सन्दर्भ, सी.बी.आई. के व्यवहार के सन्दर्भ में फेडरल स्ट्रक्चर ऑफ़ दी कांस्टीट्यूशन उसके मेन्टीनेंस के सन्दर्भ में यदि बहस चाहिए तो हम तैयार हैं।...(*व्यवधान*)

They cannot accuse the Government and go away, Madam. The Government is ready to discuss the issue. I want to put it on record. Corruption cannot be shielded by 'federalism' slogans in the House. That is what I want to say. Let them give a notice and let there be a debate in the House. The Government is ready for a debate any time, whatever you decide. On Sarada scam, let there be a debate, but this is not the way. ...(*Interruptions*)